

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 51/TT/2015

Subject: Determination of transmission tariff for Asset-A: LILO of 2nd circuit of Neyveli-Trichy 400 kV D/C line at Nagapattinam Pooling Station along with associated bays and Asset-B: strengthening of Neyveli TS-II--TS-I Exp. link with higher capacity conductor under Transmission System associated Contingency Plan for evacuation of Power from IL&FS (2x600 MW) in Southern Region for tariff block 2014-19.

Date of Hearing: 6.10.2015

Coram: Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner: Power Grid Corporation of India Limited (PGCIL)

Respondents: Karnataka Power Transmission Corporation Limited and
14 others

Parties present: Shri S.S. Raju, PGCIL
Shri S.K. Meena, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri S. Vallinayagam, Advocate for TANGEDCO
Ms. C. Lakshmi Devi, TANGEDCO
Shri S.C. Misra, ITPCL
Shri V.L. Dua, ITPCL
Shri Anil R. Sah, ITPCL

Record of Proceedings

The representative of petitioner submitted that the scheduled date of commercial operation of the instant asset works out to 12.7.2015 and the anticipated date of commissioning was 15.3.2015 which was revised to 1.7.2015. However, the actual commissioning is still delayed. He further submitted that tariff under Regulation 7(7) of the 2014 Tariff Regulations was allowed vide order dated 15.4.2015 for inclusion in PoC computation.



2. The representative of TANGEDCO submitted that on commissioning of Nagapattinam-Salem 765 kV line and Salem-Madhugiri 764 kV line, the instant assets will become redundant and as such the respondents need not pay the transmission charges since the scheme was evolved as a contingency plan for evacuation of power from IL&FS till completion of original scheme for evacuation of power from IL&FS. Thus, the transmission tariff is to be claimed by the petitioner from IL&FS and any other beneficiary availing LTA for the life time of the instant assets.

3. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 20.11.2015, failing which the petition shall be disposed based on the information available on record:-

- a) Actual COD of the instant assets along with revised auditors' certificate and all tariff forms which must cover information at item nos. j) to s);
- b) RLDC certificate for charging of instant assets;
- c) CEA certificate under Regulation 43 of CEA (Measures Related to safety & Electricity Supply) Regulations, 2010;
- d) Revised cost estimates, if any;
- e) In case of delay in commissioning, details of time over-run along with documentary evidence and chronology of the activities in respect of instant assets as per format below:-

Asset	Activity	Period of activity				Reason(s) for delay along with reference of documentary evidence submitted
		Planned		Achieved		
		From	To	From	To	

- f) Details of time frame by which the contingency arrangement i.e. LILO of 400 kV Neyveli-Trichy D/C line at Nagapattinam shall be removed;
- g) Likely date of COD of upstream system of Nagapattinam Sub-station i.e. Nagapattinam-Salem and Salem-Madhugiri lines;
- h) Status of LTA for the project i.e. whether it has been operationalised, if yes, since when and for how much quantum of power;
- i) Schematic diagram of the instant assets;



- j) Form-5B indicating all individual assets covered under the scope of project including those assets claimed in the instant petition by clearly indicating the relevant petition nos. against the respective assets and to ensure that in the sum total of apportioned approved cost of individual assets tallies with the estimated project cost as specified in the Investment approval. In case some of the assets are yet to be commissioned to indicate the petition no. as “yet to be commissioned”;
- k) Details of undischarged liability corresponding to each element of the instant assets as on COD and year wise discharge of such liabilities indicating by payment or by reversal duly certified by the auditors;
- l) Details of incidental expenditure incurred (IEDC) upto COD along with liquidated damages recovered or recoverable, if any;
- m) RCE along with revised apportioned approved cost duly certified by the Company Secretary;
- n) Details of allocation of corporate loans to various transmission elements as per Form-9, Other income generated, if any as per Form-14 and actual cash expenditure as per Form-15;
- o) Duly filled all columns for all quarters as per Form-12B (Draw down schedule for calculation of IDC and Finance Charges) along with computation of IDC along with editable soft copy in Excel format with links from the date of infusion of debt fund separately upto the scheduled COD and from scheduled COD to actual COD for the instant assets;
- p) Confirm if any asset has been decapitalised (De-cap) or asset has not been in use due to commissioning of the instant assets, if yes, details of date of de-capitalisation/asset not in use, gross block, cumulative depreciation till the date of De-cap;
- q) Soft copy of the petition (in .doc format) along with editable soft copy (Excel format) of all the tariff forms;
- r) Details of liabilities included in gross block as per Form-4A “Statement of Capital Cost”; and
- s) Documents in support of interest rates and repayment schedule of proposed loans deployed as per Form-9c and details of default in repayment of interest on loan, if any.



4. The Commission directed the respondents to file their reply by 4.12.2015 and the petitioner to file its rejoinder, if any, by 14.12.2015. The Commission also directed the petitioner and the respondents to file the information within the specified dates and observed that information received after the due date shall not be considered while passing the final order in the petition.

5. Subject to the above, the Commission reserved the order in the matter.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

